



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 21] नई दिल्ली, शनिवार, मार्च 02, 2019/फाल्गुन 11, 1940 (शक)
No. 21] NEW DELHI, SATURDAY, MARCH 02, 2019/PHALGUNA 11, 1940 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 2nd March, 2019/Phalguna 11, 1940 (Saka)

THE SPECIAL ECONOMIC ZONES (AMENDMENT)

ORDINANCE, 2019

No. 12 OF 2019

Promulgated by the President in the Seventieth Year of the Republic of India.

An Ordinance further to amend the Special Economic Zones Act, 2005.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1.(1) This Ordinance may be called the Special Economic Zones (Amendment) Ordinance, 2019.

Short title and commencement.

(2) It shall come into force at once.

Amendment of
section 2 of Act
28 of 2005.

2. In section 2 of the Special Economic Zones Act, 2005, in clause (v)—

(i) after the words “local authority”, the words “or trust or any entity as may be notified by the Central Government” shall be inserted;

(ii) for the words “authority or company”, the words “authority, company, trust or entity” shall be substituted.

RAM NATH KOVIND,
President.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.